

PRACTICE NOTE NO. 45

The Advocates and parties appearing-in-person*are hereby informed that they shall not file two sets of company petition as per usual practice, since as per direction of the Hon'ble Company Judge, w.e.f. 1st November, 2015 the filing of two spare copies of Company petitions are dispensed with. If required Company Department will inform then only you shall file sets of Company Petition as called for.

Dated this 16th day of October, 2015.

BY ORDER,


(D. V. SAWANT)

Prothonotary and Senior Master.

HIGH COURT, ORIGINAL SIDE,)

BOMBAY.

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